# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



O.A. NO:

582/91

199

T.A. NO:

DATE OF DECISION 1992

Shri Suresh Sakharam Sarankat

\*Petitioner

Mr.M.A.Mahālle

Advocate for the Petitioners

Versus

Sr Manager Mail Motor Serwice. Dept. of Posts, Bombay.

Respondent

Mr. V. M. Bendre for Mr. P. M.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE U.C. SRIVASTAVA, Vice-Chairman

M.Y.PRIOLKAR, MEMBER (A) The Hon ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the  $\ensuremath{\mathcal{N}}$  Judgement ?
- 2. To be referred to the Reporter or not ?
- 3. Whethertheir Lordships wish to see the fair copy of the NJudgement ?
- 4. Whether it needs to be circulated to other Benches of the  $\emph{V}$  Tribunal ?

(U.C.SRIVASTAVA) Vice-Chairman

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



## ORIGINAL APPLICATION NO: 582/91

Shri Suresh Sakharam Sarankar, Airoli Naka, Room No. 1686 Behind Indian Timber, Thane. Belapur Road, New Bombay-400701

....applicant

V/s

Sr.Manager Mail Motor Service, Dept of Post, 134-A, Ahire Road, Worli, Bombay-400 018 & 4 ors.

...respondents

CORAM : HON'BLE JUSTICE MR.U.C.SRIVASTAVA, Vice-Chairman HON'BLE MEMBER MR.M.Y.PRIOLKAR, MEMBER (A)

### Appearance:

Mr.M.A.Mahalle, Adv.for the applicant.

Mr.V.M.Bendre, Adv.for Mr.P.M.Pradhan, Adv.for the respondents.

#### ORAL JUDGEMENT

5 TH FEB 1992

(PER : U.C.SRIVASTAVA, Vice-Chairman)

The applicant joined service as a Cleaner in the Department of Posts at Bombay. It appears that the applicant has been raising his grievance against his Inspector regarding salary and other purposes. The applicant also resorted to hundar strike, and threatened that he would go on hungar strike till death but that stage never arose. The applicant was made break to broke the hunger strike after 14 days on 26.6.1989. The applicant was served with a chargesheet wherein 4 charges were levelled against him, which are as follows:

- i) he left duty unauthorisedly on 3.5.1989.
- ii) he had been unauthorisedly absent on 4.5.1989.
- iii) From 5.6.1989 to 8.6.1989 though he joined the duties, he refused to perform the duties.
  - iv) he resorted to hunger strike on 12.5.1989 to 26.5.8 and this resulted in contravention of Rule 3 of the C.C.S. (Conduct Rules).



The applicant was served a chargesheet in English. grievance of the applicant is that, the English language is not understood by him and although he protested against it and requested the Director to give him a copy of the chargesheet either in Hindi or in Marathi, yet the same was not done. Enquiry Officer was appointed and the proceeding was conducted in English language. The grievance of the applicant is that, the English language is not understood by him and not known to him, and he was seriously prejudiced. The Enquiry Officer has forwarded the enquiry report to the Disciplinary Authority and even at that stage the grievance: of the applicant was that report of enquiry was again in English The Disciplinery Authority passed an order of removal of the applicant from service. Against this removal order the applicant filed appeal to the Appellate Authority. The Appellate Authority has dismissed the appeal of the applicant. The Applicant has challenged the entire inquiry proceedings on various grounds including that the same was held with malafide intention and that the applicant was deliberately was not given an opportunity to put forth his case since he did not understand English, even though he repeated by requested regarding language, the respondents refused to communicate with him and have not given the charge sheet either in Hindi or in Marathi, so that the applicant would be disabled from defending himself. He has pointed out various other clauses in the inquiry proceeding. This matter could have been taken cognizance by the Appellate Authority. One of the grievance of the applicant is that the Appellate Authority has not given him a personal hearing and in case the personal hearing would have been given to the applicant, definately he would have satisfied the Appellate Authority how the things are moving against him 🖯 🚾

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the begining and how is has not been dealt with fairly. this connection a reference has been made to the case of Ramchandra Vs. Union of India, 1986(2) SLJ 249, in which it has been held that the Appellate Authority has to give personal hearing to the applicant. The same has not been done in the case of applicant. The appellate order cannot be sustained in view of the law laid down by the Supreme Court in the above mentioned case and accordingly the Appellate Order dated 24.3.1990 is quashed. It is for the departmental authority itself to consider all the grievances of the applicant including that the maintanance of homogeneous relationship between the labour and the employer. The appellate authority is directed to dispose of the appeal filed by the applicant after giving personal hearing taking into consideration the pleas raised by him and the appellate authority shall pass a reasonable and speaking order. It will be open for the applicant to elaborate his appeal before the date of hearing by the appellate authority.

- 2. This matter is disposed of with above/direction with no order as to costs.
- The C.P. be listed separately for orders on 31.3.1992.

(M.Y.PRIOLKAR)
MEMBER (A)

(U.C.SRIVASTAVA)



Shri m. A. mahalle for the applicant.

2. Contempther shall appear before this Tribunal on 8th April. 1992 in person.

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The Care on Contompt Petition No 4491 will be heard on

Afore orders de Blefer Dete Arted

c mr. 14, 5. Kentford)

( mr. v. per goodkan

(M. y. Priolkar) (U.C. Srivastava) m(A)

Dated: 8.4.92

Resps. by Mr. P. M. Pradhan.

In this case we have noticed

that of course there is still no

fermal order for initiating the

contempt proceedings. Accordingly,

micold the proceedings under contempt of

Court Act are initiated against all the three respondents as a prime-facie case of contempt has been established after taking into consideration and the rifly which has been filed by the respection and the rifly and the notice of initiation proceedings may be served an all the three respondents.

Confld.

Cartid ...

Hr boathan appearing for the contemners pointed out that in the application for allotment the applicant has mentioned only 'self' against Col. No. 16 and not wife or children the has also stated in the reply that of course from the valious documents it was clear that the applicant was staying along with his family newbers elsewhere. May it be so that he was staying elsewhere also but the premise was attoted in his favour and there was an interim order for Status-quo. During the subsists of the interim order the actual exiction took place. Consequently a prime-facile case of contempt has been made out against the respondents and the charge is framed why they should not be punished for committing contempts of this Tribunal in fireibly taking possession of the premises and existing the occupants despete the interim order of status-quo celich was passed by this Tribinal of colich gon had notice. The parties and now tender endence in support of their case All the those contemnes shall appear personally on 11.6.92. Two of the contemners are present today. They shall appear on the next date also.

order/Judgement despatched to Applicant, Respondent (s)

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(M. y Briokar). M (A) CU.C. Ssivastava)

Present Mr. M. A. Mahalle, Adv. fer the applicant and mi. P. M. Pradhan, Counsel for the respondents.

Counsel for the respondents. Inspite of the order dated 8-4-92 Shon R. Navasimhan has not called to present himself personally before this Tribural today. On the conteary and Sapplication purported to have been a Signed by him on 11th May, 1992. Draw application which allegedly bases his Signature has been presented before us today. In this application attempt Las been made to give some reasons astowny show Nasasimhan has not complied with the earlier order, We are not satisfied with the contents of the application. We are informed that shin Nasasimhan is out of India. He is likely to return to this country in the last week of August, 1992. Show Nalasimhan is directed to file his personal affidavit before this Tribunal on or before that 4-9-92 giving detailed reasons what

List on 14-9-92. On that date
Shin Navasimhan will appeal in person
before us. The other two contemnous
are present.

prevented him from appealing with

y consol.

Gyad.

The leasted counsel for the respondents informs us that the accompadation in question has not been allotted to anyone also and the same is still available for being occupied by the betitioned.

We direct the respondents
to Landover the peaceful possession.

of the said accomodation to the
petitioner within a period of one
week from today. The order is
being passed in the presence of
two contemness and the learned
counsel appearing for all the three
respondents. It will without saying
that the petitioner will take possession
of the accommodation in question
Subject to the decision of this

er/Judgement despatched
Applicant Respondent (s)

Anger.

(M. Y. Pnolkas) M(A)

betition.

(s. k. Dhaon)

C.P. 46/91 in

O.A. 582/91

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## Dated : 8.2.94 TRIBUNAL'S ORDER

Heard Shri S. Natarajan counsel for the applicant. Shri P. M. Pradhan counsel for the respondents.

They have taken us through the record of the file including statements and the documents. We have considered the affidavit filed by Shri P. M. Pradhan in terms of our orders dated 10.9.93. We hold that the status-quo order (passed by the Tribunal on 2.8.91 was prima facie violated by the actions taken by the respondents. We allow 15 days time to Shri P. M. Pradhan to seek instructions. At this stage it is stated by Shri P. M. Pradhan that Shri M. S. Kaulgud who was directly incharge of the estate department responsible for eviction is present. Shri Kaulgud has offered unconditional oral apology in consideration where of we dispose of the C.P. with the following order.

#### ORDER

C.P. disposed of in view of unconditional apology by the Contemner. As the case has dragged on for over two years, the prayer of Shri Natarajan, counsel for applicant/petitioner/is allowed the cost. The cost Department are quantified at Rs. 500/- to be paid by respondent/to applicant within one month of this order.

C. P. disposed of.

(Smt. Lakshmi Swaminathan)

(M.R. Kolhatkar) Member (A)

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